

(c) No such complaint has been made either to the Principal or the Vice-Principal incharge of the Evening Classes.

Central University Hyderabad

*377. SHRI JANARDHANA REDDY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the amount spent on the Central University of Hyderabad and the per capita expenditure on students during the last three years;

(b) the extent to which financial allocations made to this University are comparable with the allocations made for other Central Universities; and

(c) whether this University has the same faculties as other Central Universities?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c) A statement is laid on the Table of the Sabha. [See Appendix CII, Annexure No. 42].

*378. [Transferred to the 1st August, 1977].

Holding of Elective offices in Sport Federations by an Officer belonging to the all India services

*379. SHRI R. NARASIMHA REDDY;
SHRI BHAIKAB CHANDRA MAHANTI;
SHRI BRAHMANANDA PANDA;
SHRI PHANINDRA NATH HANSDA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that orders prohibiting members of the All India Services from holding elective offices in sports federations were issued in 1974; and

(b) if so, whether any instances of violation of the said orders have been brought to the notice of Government?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) (a) No, Sir. However, a letter was sent to the National Sports Federations in April, 1974 bringing to their notice the provisions of Rule 13 of the All India Services (Conduct) Rules, 1968, as amended in 1973, under which a member of the All India Services cannot seek, without the previous sanction of the Government, election to any elective office in organisations like National or State Level sports bodies.

(b) No cases of infringement of the said Conduct Rules by a member of the All India Services working of under the Central Government has come to notice. Information about Cases, if any, of infringement of the said Rules by members of the All India Services working under the administrative control of the State Governments is not available with the Central Government. This matter falls within the purview of State Governments in so far as All India Services Officers working under them are concerned.

Retrenchment in the Government of India Press, Howrah

*380. SHRI BIRCHANDRA DEB BURMAN;
SHRI KALYAN ROY:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received a representation dated 16th June, 1977 from the Government of India Press Employees' Union Howrah, regarding non-implementation of the Award of the Central Government Tribunal, Calcutta relating to the retrenchment of 33 workmen;